Central Administrative Tribunal, Lucknow Bench, Lucknow

M.P. No.1095/07 in CCP 76/2003 in O.A. 616/2001

This the 10 day of November, 2008

Hon'ble Sri M. Kanthaiah, Member (J) Hon'ble Sri A.K. Mishra, Member (A)

D. Varshney alia Dharmendra Varshney aged about 35 years son of Sri Jai Prakash

Varshney, r/o 108, Rajni Bhawan Khajuwa, Nadawali Gali, Lucknow.

Applicant

By Advocate: Sri Amit Verma for Sri A.Moin

Versus

Shri Virendra Kumar, Accountant General, Audit II, U.P.Region, Kendriya Bhawan, Aliganj, Lucknow.

Respondents

By Advocate: Dr. Neelam Shukla

ORDER

By Hon'ble Sri M. Kanthaiah, Member (J)

to revive the order dated The applicant has filed M.P. No. 1095/2007 16.5.2005 passed in CCP No. 76/2003 and to dispose of the contempt petition.

Head both sides. . 2.

CCP was disposed of o 16.5.2005 with the following 3. Admittedly, the

observations:-

"In the light of the writ petition pending before the Hon'ble High Court of at Allahabad, Lucknow Bench, this CCP is disposed of. Notices are Judicature discharged with liberty to either of the party to revive the case at appropriate stage on the basis of decision of the Hon'ble High Court."

It is also the case of the applicant that the writ petition is still pending and 4.

there is no progress after disposal of the CCP dated 16.5.2005. When there are no

changed circumstances, allowing the M.P. No. 1095/2007 for revival of CCP does

not serve any purpose and as such, the M.P. No. 1095/2007 is rejected.

(Dr. A.K.N

Member (A')

(M. Kanthaiah) Member (J)

10.11-08

HLS/-